

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**IA 238/2023 In C.P. (IB)/3923(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.10.2023**

**NAME OF THE PARTIES:      BANK OF INDIA LIMITED V/s PRANAV**  
**CONSTRUCTION SYSTEM PVT LTD**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 238/2023 -**

1. Mr. Rakesh Gupta, Advocate i/b PRM Legal appeared for the Resolution Professional.
2. Ms. Jyoti Singh, Advocate i/b AJA Legal appeared for the Respondent nos. 1 to 5.
3. Mr. Mayank, Advocate appeared for the Respondent no. 6.
4. Learned Counsel for the Resolution Professional informs that reply has been received from the Respondents on Friday and seeks some time to peruse the same.
5. Meanwhile, Learned Counsel for the Resolution Professional undertakes to file notarized copy of the reply.
6. Respondent nos. 1, 5 & 6 have filed their reply.
7. List this IA on **30.11.2023** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**